



## CALL FOR CHAPTERS

**MACAULAY TO VERMA: CHANGING  
NATURE AND DIMENSIONS OF  
INDIAN PENAL CODE, THAKKAR LAW  
PUBLISHERS/HOUSE, WHITESMAN  
(ISBN- 978-93-91076-44-3)**

## ABOUT THE BOOK

The main objective intends to bring out a book on changing nature and dimensions of Indian Penal Code. This book proposes to examine various legal and contemporary issues dealing with the past and present of the Indian criminal law.

The aim of the proposed book is to study the changing dimensions of criminal law and also the past and the development of criminal law over the ages. The book will highlight the key aspects in the study of criminal law, the emerging domains, the glorious past and the controversial, not debated and grey areas of criminal law.

Therefore, we are cordially inviting research chapters from the students, Research Scholars, Academicians related to the theme “MACAULAY TO VERMA: CHANGING NATURE AND DIMENSIONS OF INDIAN PENAL CODE for Edited book to be published by the Thakkar law Publishers/House, WHITESMANN with (ISBN- 978-93-91076-44-3)”.

## **ABOUT EDITORS.**

### **1. Prof (Dr.) MANU SINGH**

**Prof Dr. Manu Singh, B.A., LL.B., LL.M., PGDM., LL.D., is Director School of Law and Legal Affairs, Noida International University, Noida. Prof. (Dr) Manu Singh has been Dean, Faculty of Law, SGT University. Prof. Dr. Manu Singh has been Associate Professor (Law), in Gitarattan International Business School, New Delhi. Prof. Dr Manu Singh has been Faculty of law in Amity University, Uttar Pradesh. She has been the faculty of law, at Swami Vivekanand Subharti University, Meerut. She has contributed immensely in imparting quality legal education and has been conferred with Academic Excellence Award by Droit Penal: Indian Law Journal on Crime and Criminology. She has attended, participated and chaired both National as well as International Seminars on more than one occasion. Dr. Singh has also looked after the legal aid clinics and camps organised under the guidance and supervision of Uttar Pradesh State Legal Services Authority for spreading socio legal awareness. She has conducted many workshops to spread awareness about the fundamental rights in oppressed and downtrodden sections of the society.**

**Prof. Dr Manu Singh has authored several books few are as follows, Edited book on the topic “New Dimensions of Women and Child Development”, published by ABS Books Publications House (2021) (ISBN No-978-93-91002-29-9), “The Code of Criminal Procedure, 1973” Which Published in 2020 “Lectures Notes on Constitutional Law” which published in 2019. Dr Manu Singh has published several research papers in National and International reputed Journals, few are as follows “The Right to Elementary Education in India: Connotations and Reflections” Universal Journal Educational Research8 (9):4173-4178, 2020 DOI: 10.13189/ujer.2020.080943. (Scopus Indexed Journal)**

**Prof. Singh commands exceptional research skills and has been a great orator. She continuously inspires students to expand their horizons and has been very successful in enabling young minds to utilise their full potential.**

## **2. ADVOCATE SHIVENDRA SHIVAM SINGH RATHORE**

Advocate Shivendra Shivam Singh Rathor is Standing Counsel, Supreme Court of India for Lucknow Municipal Corporation and for U.P State Yarn Company Limited. Also Standing Counsel of High Court of Judicature at Allahabad, Lucknow Bench, Lucknow for U.P State Yarn Company Limited, Sahkari Katai Mills Sangh Limited and Uttar Pradesh State Spinning Company Limited.

Advocate Shivendra Shivam Singh Rathor is a Life member of Indian Red Cross Society (IRCS) and Founder member of Abhinandan Foundation a registered society working for oppressed and downtrodden sections of society.

Advocate Shivendra Shivam Singh Rathor has over all experience of about 5 years and 6 months in Supreme Court of India and High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. He is also Standing Counsel for Lucknow Municipal Corporation at Supreme Court of India from 2017 to till date. He did his B.A.LL.B from Faculty of Law, Jamia Millia Islamia (Central University), New Delhi. Completed his masters (LL.M) from Amity University, Uttar Pradesh, Lucknow, (U.P) and pursuing his (Part Time) Ph.D. in Law from Amity university, Uttar Pradesh, Lucknow, (U.P).

## **3. Dr. RAZIA CHAUHAN**

Dr. Razia Chauhan is Assistant Professor in School of Law and Legal Affairs, Noida International University, Noida. Dr. Razia Chauhan is professional educator who is dedicated, resourceful, self-motivated and goal-oriented, with a strong dedication to the academic growth and development of every student in the class. Taught and guided UG and PG students. Motivated students to come up with creative ideas as part of their self-study. Dr. Razia has completed her B.A.LL.B from Aligarh Muslim University, Aligarh and did her Post Graduation i.e., LL.M in Human Rights from Amity University, Noida and completed her Ph.D. in International Law from Aligarh Muslim University, Aligarh and also held various positions like Course Co-ordinator of BBALLB and LL.B.

Dr. Razia Chauhan has published several book chapters in National and International reputed books, few are as follows “Impact of Social Media on Human Trafficking: A Comparative Study Between India and United States of America”, Human Trafficking: Challenges and Responses, Satyam Law International Publication (Accepted for Publication), “Impact of Social Media on Human Trafficking in India, Understanding Human Rights and Law”, Satyam Law International Publication, Edition 2020. Published 6 articles in various reputed Law Journals and participated in nearly 28 national and International conferences, Seminars, Webinars, Symposium, workshop, short-term courses on various subjects of Law and also attended 1 Faculty Induction Programme. Dr. Chauhan possess the necessary communication, leadership, and research skills to succeed and will continue to improve them.

# **SUB-THEMES OF THE BOOK**

**Contributors can submit in the areas broadly based on the following sub-themes:**

- Historical Background of Criminal Justice Administration in India
- Changing Dimensions of Crime in the 21st Century
- Position of Women in Criminal Jurisprudence
- Role of Forensic Science in Criminal Justice Administration
- Trial Procedures: Existing Law and Suggestive Changes
- Criminal Law Amendments from 1980s to 2021
- Cyber Crime and Investigation
- Sociological Theories and their impact on Criminal Behaviour
- Feminist Theories and Criminal Behaviour
- Police as a Wing of Criminal Justice Administration
- Correctional Institutions: Their Role & Importance
- Changing Dimensions Property Crimes in the 21st Century
- Gender Neutrality in Sexual Offences
- Victim's Position in the Criminal Justice Administration
- Restorative Jurisprudence & Indian Criminal Law
- Reformatory Jurisprudence and Indian Criminal Law
- Necrophilia as an offence under Indian Criminal Law
- Laws relating to Arrest and Detention
- Juvenile Delinquency

**Note:** The above sub-themes are only illustrative and welcome papers on other topics related to changing nature and dimensions of Indian Penal Code.

## **SUBMISSION GUIDELINES**

Manuscripts shall be formatted according to the following guidelines.

- The manuscript shall be in Microsoft word format, Times New Roman font, 12 pt. font size and 1.5 line spacing. Note that manuscript in PDF not allowed.
- The manuscript word limit is 4500-6000.
- The abstract word limit is 250-350, which should contain the gist of the manuscript followed by a maximum of six to seven keywords.
- The contributors must adhere to ILI citation style available at <http://www.ili.ac.in/cstyle.pdf>
- All submissions should be sent with a covering letter indicating the Name of the Author, Institutional Affiliation and the Topic of the paper. Co-authored papers should give details about both the authors.
- The permissible limit of plagiarism is 25%. Beyond that the work will lead to disqualification.

### **Co-Authorship:**

Co-Authorship is allowed. However, there can be a maximum of two authors.

**NOTE:** Each Author with selected paper will be provided with a soft copy of the book as well as 1 complimentary hardcopy and acceptance E-Certificate (Note: only 1 hardcopy for 1 submission).

## **Important dates:**

- 1. Last date for paper submission – 15<sup>th</sup> october, 2022**
- 2. Acceptance/rejection of paper submitted within 7 days of submission.**
- 3. Tentative date of publication– 25<sup>th</sup> november, 2022**
- 4. The papers should be sent by e-mail to [callforchapters952@gmail.Com](mailto:callforchapters952@gmail.com) latest by 15<sup>th</sup> october, 2022 with the subject as “submission of paper”**
- 5. papers submitted after the last date shall not be considered for publication.**

## **Publication:**

**The selected best quality papers will be sent for publication.**

There is a publishing fee of Rs. 1000/- at par for all the contributors such as students, researchers, academicians. In the case of Co-Author/s, Rs. 1500 shall be charged. Payment for publication to be done after the acceptance of the submitted paper is communicated to the author.

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- 2. Advocate Shivendra Shivam Singh Rathore**
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